

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-210
IB-2728/ND/2019
IA/3981/2020

IN THE MATTER OF:

Om Logistics Ltd

....Applicant

Vs.

Servel India Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 12.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Suraj Sharma for applicant & Mr. Ritesh Kumar Agarwal, RP

For the Respondent

: Ms. Sunita Ojha

ORDER

Ld. Counsel for RP has informed us that R-3 has filed the reply and ready to refund the amount. No one has appeared on behalf of R-2. One opportunity is given to the R-2 to appear and file its reply, if R-2 fails to appear on the next date of hearing then order shall be passed in accordance with the provision of law.

List the case on **03.11.2020**.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
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PRESENT:

For the Applicant

: Mr. Suraj Sharma for applicant & Mr. Ritesh Kumar Agarwal, RP

For the Respondent

: Ms. Sunita Ojha

ORDER

Mr. Suraj Sharma has appeared on behalf of RP and Mr. Ritesh, RP has also appeared on in person. Ms. Sunita Ojha has appeared on behalf of R- 1 & 2 and submitted that today she has filed the reply.

We have heard, Ld. Counsel for the RP as well as R- 1 & 2.

On the last occasion, we have passed the order and directed the respondents to furnish all the information to the RP and in the light of that Mr. Reetesh Kumar, R.P informed us that he has received all the required information except the car.

Ld. Counsel for the respondent submitted that the car is in the name of the Suspended Board of Director and not in the name of the Corporate Debtor, whereas the Ld. Counsel for the RP referred the Pg No. 87 of the application in which he annexed the copy of the RC book, which shows that the said vehicle is registered in the name of the Corporate Debtor.



Before passing any order, since, reply filed by the respondent is not before us, therefore, we are adjourning the case and in the meantime, the respondent is directed to remove the defects if any, pointed out by the Registry and place it on the record. Ld. Counsel for RP is also directed to file the rejoinder, if any.

Ld. Counsel for RP has informed us that the copy of the reply, which he has received is not readable. Ld. Counsel for the respondent is directed to serve the fresh copy of the reply on the email id of the Mr. Suraj Sharma, who appeared on behalf of RP and Mr. Suraj Sharma is requested to share email id with the respondent's counsel.

List the case on **03.11.2020**.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)